

**Union of India (Uoi) and anr. Vs. Som Dutt and ors.**

**LegalCrystal Citation :** [legalcrystal.com/653208](http://legalcrystal.com/653208)

**Court :** Supreme Court of India

**Decided On :** Oct-05-1983

**Reported in :** 1987Supp(1)SCC433

**Judge :** A.P. Sen and; E.S. Venkataramiah, JJ.

**Appeal No. :** Civil Appeals Nos. 6738 and 6739 of 1983

**Appellant :** Union of India (Uoi) and anr.;union of India (Uoi) and anr.

**Respondent :** Som Dutt and ors.;munshi Ram and anr.

**Prior history :** Arising out of Special Leave Petitions (Civil) Nos. 9505-22 of 1981

**Judgement :**

E.S. VENKATARAMIAH, J.

1. Special leave granted.

2. In Union of India v. Shanti Devi<sup>1</sup> we have held that for the lands acquired for the Beas Project in the years 1962 and 1963 compensation should be calculated by applying fifteen years' purchase rule instead of twenty years' purchase rule. In these appeals which are connected with the above mentioned cases, we make a similar direction. Consequently the compensation awarded on lands in these cases is reduced by one fourth. The solatium of 15 per cent and interest payable on the compensation shall be computed accordingly.

3. The appeals are, therefore, allowed in part and the orders of the High Court shall stand modified accordingly. Parties shall bear their own costs throughout